# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 3696 ANSWERED ON FRIDAY, THE 24th MARCH, 2017/ [CHAITRA 3, 1939 (SAKA)]

## **NCLT AND COMPANIES ACT, 2013**

### **QUESTION**

**3696. SHRI PRALHAD JOSHI:** 

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री

be pleased to state:

- (a) the number and status of the ongoing restructuring cases with the National Company Law Tribunal (NCLT); and
- (b) the provisions of the Companies Act, 2013 which are yet to be notified by the Government?

#### **ANSWER**

THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

- (a): There are 1380 number of restructuring cases in NCLT at different stages of hearing.
- (b): Sections 132, 234, 247, 465, clause 67(ix), proviso to clause 87 of section 2, sub-sections (8) to (10) of section 212 and sub-sections (11) and (12) of section 230 of the Companies Act 2013 have not been notified.

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